

**CIVIL APPEALS--ERRORS.**

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ACT No. IX. OF 1854.

*[Passed on the 17th February, 1854.]*

*No order, &c. of Civil Court to be reversed, &c. on account of error, &c. not productive of injury to party.*

An Act relating to Appeals in the Civil Courts of the East India Company.

Whereas every case in appeal ought to be determined upon the merits without regard to technical errors or defects; It is enacted as follows:

No order or decision of any of the Civil Courts of the East India Company shall be reversed, altered or remanded on account of any error, defect or irregularity not productive of injury to either party.

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